HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE TWENTY EIGHTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE P.SAM KOSHY

WRIT APPEAL NO: 524 OF 2023

Writ Appeal under clause 15 of the Letters Patent against the order dated 11/04/2023 in W P No. 22682 of 2020 on the file of the High Court.

Between:

Smt U Padmavathi, W/o U Srinivas Goud aged about 50 years Occ Housewife R/o 101 Spectrum Square Opp Yashoda Hospital Malakpet Hyderabad.

...APPELLANT

AND

1. The State of Telangana, Rep by its Principal Secretary Revenue Department Secretariat Hyderabad.
2. The District Collector, Ranga Reddy District Lakdikapul Hyderabad.
3. The Revenue Divisional Officer, Ibrahmipatnam Division Ranga Reddy District
4. The Tahasildhar, Hayatnagar Mandal Ranga Reddy District
5. Yaskhi Anasuya, W/o Late Yaskhi Pochaiah Age 80 years, occ.Housewife, R/o 16-9-588/5 Malakpet Hyderabad - 500 036

...RESPONDENTS

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order, dated 11-04-2023 passed in W.P.No.22682 of 2020.

Counsel for the Appellant :SRI A.SURYANARAYANA

Counsel for the Respondents 1 TO 4 : SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

WRIT APPEAL No.524 of 2023

JUDMENT:

Mr. A.Suryanarayana, learned counsel for the appellant.

Mr. Katram Muralidhar Reddy, learned Government Pleader for Revenue appearing for respondent Nos.1 to 4.

2. Learned writ Court declared the proceeding No.B/631/2019 dated 06.05.2019 issued by the 4th respondent-Tahsildar, Hayatnagar Mandal, Ranga Reddy District as unsustainable in law being guided by the pendency of two suits over the subject land, one each by the writ petitioner and the private respondent/appellant herein being O.S.No.350 of 2020 and O.S.No.562 of 2020 respectively. Both of them have been clubbed pursuant to the order passed in O.P.No.85 of 2021 and are pending before the competent civil Court. The learned writ Court granted liberty to both the private parties to pursue the

aforesaid suits and subject to the outcome of said suits, they were at liberty to approach the Recording Authority under the Telangana Rights in Land and Pattadar Pass Books Act, 2020 for mutation and issuance of pattadar passbooks.

3. Learned counsel for the appellant, after some arguments, does not press the instant appeal. However, he submits that it may be clarified that the observations made by the learned writ Court may not influence the learned civil Court while deciding the suits in question.

4. Learned counsel for Revenue submits that the impugned order does not merit interference as parties are fighting litigation on the same subject land before the learned civil Court.

5. Having regard to the submission made by learned counsel for the appellant, instant appeal is dismissed as not pressed. We make it clear that any observations made by the learned writ Court touching the merits of the case regarding the claim for title or

possession of the property in question would not influence the learned civil Court of competent jurisdiction where the two suits are pending.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/-P. CH. NAGABHUSHAMBA
DEPUTY REGISTRAR

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SECTION OFFICER

To,

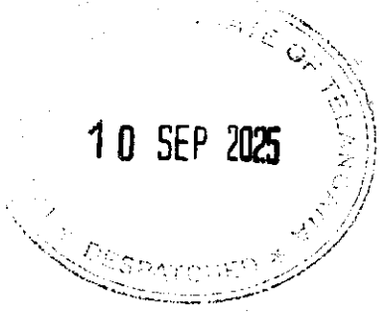
1. One CC to SRI A.SURYANARAYANA, Advocate. [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

BSK

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HIGH COURT

DATED:28/07/2025



JUDGMENT

WA.No.524 of 2023

DISMISSING THE WRIT PETITION
AS NOT PRESSED
WITHOUT COSTS

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S.B.
28/8/25